

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A.NO.1964/96

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HON'BLE JUSTICE CHETTUR SANKARAN NAIR(J), CHAIRMAN  
HON'BLE SHRI R.K.AHOOJA, MEMBER(A)

New Delhi, this 17th day of September, 1996

Shri Raj Kamal  
s/o Shri Komal Prasad  
aged 37 years  
working as Assistant Director General  
of Foreign Trade,  
Ministry of Commerce  
Udyog Bhawan  
NEW DELHI - 110 011. .... Applicant

(By Shri S.C.Luthra, Advocate)

•V<sub>S</sub>•

Union of India through:

1. The Secretary  
Ministry of Commerce  
in Udyog Bhawan  
NEW DELHI - 110 011.

2. Director General of Foreign Trade  
Ministry of Commerce  
Udyog Bhawan  
NEW DELHI - 110 011. ....

... Respondents

This application having been heard on 17.9.1996, the Tribunal on the same day delivered the following:

ORDER

Chettur Sankaran Nair(J), Chairman

Applicant seeks a declaration that he is entitled to get an 'ad hoc' promotion. The expression 'ad hoc' signifies that no rights are involved in the matter. The real grievance of applicant is that promotion due to him has been delayed, due to the pendency of disciplinary proceedings. Annexure A5 shows that an enquiry report had been drawn up that it had been communicated to applicant, and that

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(3)

he had been asked to show cause why a penalty should not be imposed on him. Learned standing counsel appearing for respondents submits that the proceedings will be concluded at an early date. We record the submission and direct respondents or such of them as is competent, to conclude the disciplinary proceedings to which reference is made in Annexure A5, within ten weeks from today and communicate the order passed by them to applicant immediately thereafter.

2. Application is allowed to the extent ~~stated~~ hereinbefore. No costs.

Dated, the 17th September, 1996.

Reddy  
(R.K.AHOOJA)  
MEMBER (A)

Hankarannai  
(CHETTUR SANKARAN NAIR(J))  
CHAIRMAN

/rao/